

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 47/MP/2021

- Subject** : Petition under Section 79(1)(c) and (d) read with Sections 61, 62 and other applicable provisions of the Electricity Act, 2003 and Regulation 20 and 21 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for the modified application of the provisions of Regulation 7 of the Sharing Regulations dealing with the point of connection transmission charges and losses to the solar power projects set up in the designated solar parks under the guidelines issued by the Central Government for development of the Solar Parks.
- Date of Hearing** : 11.10.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Rewa Ultra Mega Solar Limited (RUMSL)
- Respondents** : Power Grid Corporation of India Limited (PGCIL) and 10 Ors.
- Parties present** : Shri G. Umapathy, Senior Advocate, RUMSL
Shri Aditya Singh, Advocate, RUMSL
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Tushar Mathur, Advocate, CTUIL
Ms. Tejasvita Dhawan, Advocate, CTUIL
Ms. Divya Sharma, Advocate, CTUIL
Shri Siddharth Sharma, CTUIL

Record of Proceedings

The instant petition is filed by Rewa Ultra Mega Solar Limited (RUMSL), a Solar Power Park Developer (SPPD) under the MNRE Solar Park Scheme, for waiver of the transmission charges payable by it due to delay/ mismatch in the execution of the solar park (which is in phases) vis-à-vis the transmission system (which is executed in one go) by relaxing/ modifying the provisions of Regulations 7 & 8 of the 2010 Sharing Regulations with respect to the projects developed in solar parks.

2. Learned counsel for the Petitioner submitted as follows:



- (a) The Petitioner has paid the entire amount of Rs. 14.42 crore raised by CTUIL as transmission charges, and nothing more has to be paid by the Petitioner.
- (b) Solar parks are commissioned in phases which often results in a mismatch during the full commissioning of the solar park and the COD of the transmission system.
- (c) The Petitioner does not have any additional source of revenue to cover these charges, as all the charges that are recovered by the Petitioner from solar power generators are fixed, and any additional liability cannot be passed on to any other entity.
- (d) Requested to open the e-portal and allow the Petitioner to file the rejoinder to CTUIL's reply.

3. Learned counsel for CTUIL submitted that the Petitioner has sought a waiver of transmission charges against the capacity of LTA operationalized which means that the Petitioner has sought comprehensive modifications in the existing regulatory regime for SPPDs who are setting up Solar Parks. Therefore, the instant petition may be dismissed.

4. In response to the Commission's suggestion to withdraw the instant petition as the Petitioner has already cleared the bills raised by CTUIL, the learned counsel for the Petitioner submitted that he has to take instructions from the Petitioner regarding the withdrawal of the Petition.

5. The Commission allowed the request of the Petitioner and directed the Petitioner to file the rejoinder to CTUIL's reply by 17.11.2023, with an advance copy to the Respondents. The Commission further observed that no request for an extension of time will be entertained.

6. The Petition will be listed for final hearing on 22.12.2023.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

